

buyers in Rupee Payment Area (RPA) countries, the above requirement will not necessarily apply.

EXPORT OF READYMADE GARMENTS, TEXTILES, JUTE GOODS, CARPETS AND HANDICRAFTS

1478. SHRI BHAGEY GOBARDHAN : Will the Minister of TEXTILES be pleased to state :

(a) whether all exports of readymade garments, textiles, jute goods, carpets and handicrafts are now proposed to be negotiated only in terms of foreign currency and not in Indian rupee; and

(b) if so, the facts in this regard and the names of countries which are agreeable to such terms ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT) : (a) and (b) Government has decided that all export contracts with foreign buyers in General Currency Area countries shall be in foreign convertible currency only. This requirement will not necessarily apply in respect of Rupee Payment Area countries.

CASH COMPENSATORY SUPPORT TO EXPORTERS

1479. SHRI BHAGEY GOBARDHAN : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have received a number of representations from exporter for allowing Cash Compensatory Support for the next few months in order to enable them to fulfil their on-going trade commitments; and

(b) if so, the reaction of the Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) Yes, Sir. CCS was suspended with effect from 3rd July, 1991 as part of a package of trade policy reform measures. Subsequently, in his Budget Speech, Finance Minister announced that CCS was abolished w.e.f. 3-7-1991.

IMPOSITION OF CASH MARGIN ON IMPORT OF GOODS

1480. SHRI RAM NAIK : Will the MINISTER OF FINANCE be pleased to state :

(a) whether a minimum cash margin is imposed by the Reserve Bank of India on import of goods other than capital goods;

(b) whether the semi-Government and private institutions which get Government grant for imports are exempted from payment of cash margin; and

(c) if not, whether the Government propose to exempt such institutions from payment of cash margin ?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) The Reserve Bank of India (RBI) has reported that it has stipulated certain minimum cash margins at the time of placement of orders and/or opening of letters of credit for several categories of imports other than capital goods.

(b) No, Sir. Government Departments are, however, exempted from minimum cash margin requirements for imports.

(c) No, Sir.

EXTERNAL DEBT

1481. SHRI SYED SHAHABUDDIN : Will the Minister of FINANCE be pleased to state :

(a) the immediate rise in terms of rupee in the external debt obligations as a result of the devaluation;

(b) the break-up of the external debt as on April 1, 1991 in terms of institutional loans owed by the Government, loans from the foreign governments, commercial borrowings by public and private sectors, repayable deposits by NRIs;

(c) the debt service ratio as a percentage of exports of goods and services during 1990-91, and the preceding three years; and

(d) the estimated debt servicing ratio for 1991-92 ?